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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.695/93

Date of order: 24.7.1995

Govind Singh Tamoli : Applicant

Vs.

Union of India & Anr. : Respondents.

Mr.Virendra Lodha : Counsel for applicant

Mr.N.K.Jain : Counsel for respondents

CORAM:

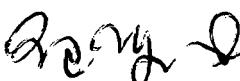
Hon'ble Mr.O.P.Sharma, Member(Adm.)

Hon'ble Mr.Ratan Prakash, Member(Judl)

PEF HON'BLE MR.O.P.SHARMA, MEMBER(ADM.)

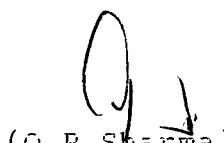
In this application under Sec.19 of the Administrative Tribunals Act, 1985, the applicant has prayed that the respondents may be directed to hold a special recruitment test to enable the applicant to appear in the same for promotion to the post of Section Supervisor and if the applicant is declared successful, he be promoted from the date persons similarly situated have been promoted.

2. We have heard the learned counsel for the parties. The learned counsel for the respondents has produced before us a copy of the order dated 12.5.1995 passed by the Regional Provident Fund Commissioner, Rajasthan, Jaipur, which shows that the applicant has passed the examination for promotion to the post of Head Clerk/Assistant held in December 1994. The applicant has thus become eligible for promotion to the post of Head Clerk/Assistant. In these circumstances, this application does not survive for our consideration. The application is accordingly dismissed with no order as to costs.



(Ratan Prakash)

Member(Judl).



(O.P.Sharma)

Member(Adm.).